

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

11/12/2018

O.A./260/569/2018 S DANDASENA
FOR INTERIM PRAYER, ON MEMO -V/S-
D/O POST

ITEM NO:8

FOR APPLICANTS(S) Adv. : Mr. P.K. Mohapatra

FOR RESPONDENTS(S) Adv.: Mr. P.R.J. Dash

Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsel for both sides.
	<p>Ld. Counsel for the applicant submitted that the applicant has been placed put off duty vide order dated 22.10.2018 (Annexure-A/3). It is submitted that the applicant has filed appeal dated 01.11.2018 (Annexure-A/4) which is pending. He submitted that the grievance would be redressed at present if a direction is given to the Respondents for disposal of his representation within a time stipulated.</p>
	<p>Ld. Counsel for the Respondents prays for some time to obtain instruction.</p>
	<p>In view of the above submissions, the O.A. is disposed of at this stage with a direction to Respondent No.3/competent authority to consider the representation dated 01.11.2018 (Annexure-A/4) as per the extant rules and dispose of the same by passing a speaking and reasoned order copy of which shall be communicated to the applicant within two months from the date of receipt of certified copy of this order.</p>

It is made clear that we have not expressed any opinion on the merit of this case while passing this order.

The O.A. is disposed of at the admission stage. No costs.

Copy of this order along with paper books be sent to Respondent No.3 within one week by speed post at the cost of the applicant for which Ld. Counsel for the applicant has agreed to deposit the postal requisites by 12.12.2018.

Free copy of this order be given to Ld. Counsel for both the sides.

(SWARUP KUMAR MISHRA) MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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